GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS)

LOK SABHA

UNSTARRED QUESTION No. 3106

TO BE ANSWERED ON 06.08.2018

TEACHING STAFF IN EKLAVYA MODEL RESIDENTIAL SCHOOLS

3106. PROF. A.S.R. NAIK:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Ministry has started Eklavya Model Residential Schools (EMRSs) for better education to the tribal students and if so, the details thereof;
- (b) whether it is true that there are no regular teaching and non-teaching Staff in EMRSs and the existing staff is working in unfavourable service conditions;
- (c) if so, whether the Government is going to appoint regular teachers or enhance wages to the existing staff at par with other teaching and non-teaching staff; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH BHABHOR)

(a) to (d) In the context of providing quality in middle and high school education to Scheduled Tribes students, Ministry of Tribal Affairs approves establishment of Eklavya Model Residential Schools (EMRS) in the States/UTs through release of funds under "Grants under Article 275(1) of the Constitution of India". The State Governments / Union Territory Administrations are solely responsible for the management & effective functioning of EMRSs. List of EMRSs sanctioned for State/UTs is placed at **Annexure-I.** State Governments/UT Administrations may opt for any feasible / suitable mode of management whether by autonomous education societies; public-private partnership with reputed educational institutions; in arrangement with the State Department of Education or any other mode found suitable. The tasks of school admissions, appointment of teachers, appointment of staff, personnel matters and day-to-day running of the schools is handled entirely by the society chosen by the State Government/UT Administration and in the manner deemed most suitable.

Annexure-I referred to in part (a) to (d) of the Lok Sabha Unstarred Question No. 3106 to be answered on 6.8.2018

Sl. No	Name of the State	Total EMRS Sanctioned
1	Andhra Pradesh	14
2	Arunachal Pradesh	7
3	Assam	4
4	Bihar	2
5	Chhattisgarh	25
6	Gujarat	27
7	Himachal Pradesh	1
8	Jammu & Kashmir	8
9	Jharkhand	23
10	Karnataka	12
11	Kerala	4
12	Madhya Pradesh	32
13	Maharashtra	18
14	Manipur	6
15	Meghalaya	2
16	Mizoram	6
17	Nagaland	5
18	Odisha	27
19	Rajasthan	18
20	Sikkim	4
21	Tamil Nadu	7
22	Telangana	11
23	Tripura	7
24	Uttar Pradesh	4
25	Uttarakhand	2
26	West Bengal	8
	Grand Total	284